

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 215 of 1995

Friday, this the 10th day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. NP Cheriyakoya,
S/o M Nekkakoya,
Homoeopathic Physician,
Homeopathic Dispensary, Amini,
Lakshadweep (Neelathapurathathada House,
Androth Island). .. Applicant

By Advocate Mr. MR Rajendran Nair

Vs.

1. Union of India represented by
Secretary to Government,
Ministry of Health & Family Welfare,
New Delhi.
2. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
3. The Director of Medical
and Health Services,
Union Territory of Lakshadweep,
Kavaratti. .. Respondents

By Advocate Mr. MVS Namboodiri

O R D E R

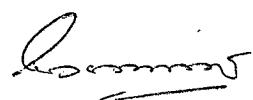
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is entitled to be appointed as Homeopathic Physician at Amini. Earlier, applicant approached this Tribunal for the same relief. We directed him to make a representation, and first respondent to take a decision thereon. A-6 is the representation and no decision has been taken thereon. This application will not lie, in view of the earlier direction. At the same time, applicant cannot be left at lurch because of the inertia on

the part of respondents. We direct respondent Union of India to take a final decision on A-6 (which has been pending for eighteen months) within fourtyfive days from today. First respondent will do well to adhere to the time limit and standing counsel will bring this direction to the notice of first respondent forthwith.

2. We dispose of the application as aforesaid. No costs.

Dated the 10th February, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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